



# The Orissa Gazette

## EXTRAORDINARY

PUBLISHED BY AUTHORITY.

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CUTTACK, WEDNESDAY, SEPTEMBER 9, 1942.

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### HOME DEPARTMENT.

SPECIAL SECTION.

### NOTIFICATIONS.

*The 9th September 1942.*

**No. 3058-C.**—The following Ordinance by the Government of India is republished for general information.

By order of the Governor,  
J. BOWSTEAD,  
*Chief Secretary to Government.*

### LEGISLATIVE DEPARTMENT.

*New Delhi, 26th August 1942.*

ORDINANCE NO. XLVI OF 1942.

AN

### ORDINANCE

*further to amend the Penalties (Enhancement) Ordinance, 1942.*

Whereas an emergency has arisen which makes it necessary further to amend the Penalties (Enhancement) Ordinance, 1942, for the purposes hereinafter III of 1942. appearing ;

Now, therefore, in exercise of the powers conferred by section 72 of the Government of India Act, as set out in the Ninth Schedule to the Government of India Act, 1935, the Governor-General is pleased to make and promulgate the <sup>26 Geo. 5, c.</sup> following Ordinance :—

Short title and commencement.

1. (1) This Ordinance may be called the Penalties (Enhancement) Third Amendment Ordinance, 1942.

(2) It shall come into force at once.

Amendment of section 5, Ordinance III of 1942. 2. In section 5 of the Penalties (Enhancement) Ordinance, 1942,—

- (a) after the word "provisions" the words "for the time being in force" shall be inserted;
- (b) after the words "Defence of India Rules" the words and figures "or is deemed under rule 121 of the said Rules to have contravened any such provision" shall be inserted;
- (c) for the words "the said rule" in both places where they occur, the words "the said Rules" shall be substituted.

LINLITHGOW,  
*Viceroy and Governor-General.*

G. H. SPENCE,  
*Secretary to the Government of India.*

*The 9th September 1942.*

**No. 3061-C.**—The following notification by the Government of India is republished for general information.

By order of the Governor,  
J. BOWSTEAD,  
*Chief Secretary to Government.*

DEFENCE DEPARTMENT.

*New Delhi, the 26th August 1942.*

No. 1555-SM/42.—In exercise of the powers conferred by section 2 of the Defence of India Act, 1939 (XXXV of 1939), the Central Government is pleased to direct that the following further amendment shall be made in the Defence of India Rules, namely:—

To clause (a) of sub-rule (1) of rule 35 of the said Rules, after the word "Government" the words "or of any local authority" shall be added.

C. MACI. G. OGILVIE,  
*Secy. to the Govt. of India.*

*The 9th September 1942.*

**No. 3069-C.**—In exercise of the power conferred by section 9 of the Special Criminal Courts Ordinance, 1942 (Ordinance No. II of 1942), the Governor of Orissa is pleased to invest Khan Sahib Musahib Khan, a magistrate of the first class in the district of Cuttack, with the powers of a Special Magistrate under the said Ordinance.

By order of the Governor,  
J. BOWSTEAD,  
*Chief Secretary to Government.*